

REGISTERED/ ~~RECEIVED~~

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

App. No. 188/86 (A)

Application No 188/86(T)
(W.P. No 8012/79)

Commercial Complex(BDA),
Indiranagar,
Bangalore-560038

Dated the October '86

24 OCT 1986

1. Shri B.V.Srinivasaiah,
Investigating Inspector(Courts)
Office of the Post Master General,
Bangalore-1.
2. Sri. M.Seetharam, Inspector of Post
Offices (Planning) Office of the
Post Master General, Bangalore-1.
3. Sri K.Raghunathan, Inspector of Post
Offices(Complaints) Office of the Sr.
Superintendent of Post Offices,
Bangalore West Division.
4. Sri V.G.Kulkarni, Inspector of Post
Offices (Cell) Office of the Post Master General,
Bangalore-1.
5. Sri K.S.Rajaram, Inspector of Post Offices
(Philately), Office of the Post Master General,
Bangalore-1.
6. Sri N.Narayanaswamy, Inspector of Post
Offices (Planning), Office of the Post Master
General, Bangalore-1.

.. Applicants.

Versus

1. The Union of India represented by its Secretary,
Communications Department, Director General
of Postal and Telegraphs Department,
New Delhi-1.
2. The Chairman, Posts and Telegraphs Board,
New Delhi-1.
3. The Post Master General in Karnataka, Palanque
Road, Bangalore-1.

... Respondents

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN
APPLICATION NO 188/86(T)

Please find enclosed herewith the copy of the Order/Interim
Order passed by this Tribunal in the above said Application on
30.9.1986.

Encl: As above

R. R. R. R.
(N. RAMAMURTHY)
SECTION OFFICER
(JUDICIAL)

Pres
-2/-

Copy to:-

1. Sri S.Ranganatha Jois,
No 150/36, National High
School Road, Visveswarapuram,
Bangalore-4. Advocate for
Applicants,
2. Shri M. Vasudeva Rao,
Senior Central Govt. Standing
Counsel, High Court of Karntaka,
Building, Bangalore-1. Advocate for
Respondents.


A.N.O. 188/86 (T)

Date	Office Notes	Orders of Tribunal
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30/9/86.



It is brought to our notice, during the course of arguments, by Shri M. VasudevaRao, counsel for the respondents, that the grievance of the applicant in respect of the impugned order, viz., Ex.A to the application, which was initially filed as a writ petition in the High Court of Karnataka, has already been remedied by the respondents. In view of this, the application does not survive for consideration and is therefore treated as closed.

Re. 188/86

(L.H.A. REGO)
MEMBER (AM)

30.9.86.

Ch. RAMAKRISHNA RAO
(CH. RAMAKRISHNA RAO)

MEMBER (JM)

30.9.1986.

dms.

True copy

R. Jayaram
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE